

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 116
CP No. (IB)- 85/9/JPR/2020
Under Section 9 of IBC, 2016

In the matter of:

Smt. Saroj Sharma Prop. of Jaipur Plastic Industry

..... Operational Creditor

Versus

SKCC Personel Care Pvt. Ltd.

...Corporate Debtor

Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER

HON'BLE MR. PRASANTA KUMAR MOHANTY, TECHNICAL MEMBER

Present Through Video Conferencing: -

For the Operational Creditor : Nikhil Yadav, Adv.

For the Corporate Debtor : Aditya Vijay, Adv.

ORDER

Heard Mr. Nikhil Yadav, Adv. appearing on behalf of the Petitioner/ Operational Creditor and Mr. Aditya Vijay, Adv. for the Respondent/ Corporate Debtor. It has been submitted by the learned counsel for the Petitioner/Operational Creditor that the matter has been settled between the parties and settled amount of Rs. 1,67,337/- has been received from the Respondent/ Corporate Debtor. Mr. Nikhil Yadav, Adv. seeks to withdraw this application. Permission granted. CP No. (IB)- 85/9/JPR/2020 is dismissed as withdrawn.

Sd-

(Prasanta Kumar Mohanty)
Technical Member

Sd-

(Deep Chandra Joshi)
Judicial Member

June 28, 2022

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